

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 241/MP/2026 along with IA No. 77/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, seeking relaxation in the time period stipulated under Regulation 8.2(c) of the said Regulations for submission of the Connectivity Bank Guarantees against Intimation of In-Principle Grant of Connectivity (Intimation No. CTU/S/5/Conn/INT-1A-2200001607 dated 27.03.2026), condonation of the delay of two (2) days in submission of such Bank Guarantees, and a direction to Central Transmission Utility of India Limited to take the said Bank Guarantees on record and issue the Final Grant of Connectivity for 100 MW (with 50 MW BESS) at NP Kunta Pooling Station, Andhra Pradesh.

Petitioner : Pace Digitek Limited (PDL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **27.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Gautam Narayan, Sr. Advocate, PDL
Shri Chaitanyashil Priyadarshi, Advocate, PDL
Ms. Alvia Ahmed, Advocate, PDL
Ms. Ashmita Singh, Advocate, PDL
Ms. Priya, Advocate, PDL
Shri Swapnil Verma, CTUIL

Record of Proceedings

Learned counsel for the Petitioner, Pace Digitek Limited (PDL), submitted that the present Petition has been filed *inter alia* seeking (i) relaxation of timelines for submission of Conn. BGs in respect of the in-principle grant of connectivity dated 27.3.2026; (ii) condonation of the delay of two days in submission of Conn. BG-1 and Conn. BG-2; (iii) direction to CTUIL for taking on record the BGs submitted by the Petitioner and not to take any coercive steps in relation to the Petitioner's connectivity, including allocation of such connectivity to any third party. While pressing on the IA, the learned counsel further

submitted that in a similar matter *i.e.* Petition No. 89/MP/2025, the Commission, in its order dated 25.3.2025, has exercised the powers under Regulations 41 and 42 and condoned a delay of four days in submission of Conn-BGs in light of Regulation 8.2(c) and had also directed CTUIL to accept the same in terms of the GNA Regulations.

2. The representative of the Respondent, CTUIL, accepted notice and sought time for filing the brief reply in the matter. He further submitted that the Petitioner has delayed in furnishing the BGs and accordingly CTUIL is unable to take on record the BGs submitted by the Petitioner in terms of Regulation 8.2(c) of the GNA Regulations, unless the Commission relaxes the timelines for submission of Conn. BGs

3. After hearing the learned counsel for the Petitioner and the representative of the Respondent, the Commission directed as follows:

(a) Admit.

(b) The Respondent to file its reply, if any, within a week with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.

(c) The interim protection in terms of the Hon'ble Delhi High Court's order dated 22.5.2026 in WP (C) No. 7344/2026 will continue till the next date of hearing.

4. The Petition, along with IA, will be listed for the hearing on **23.6.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)